

*Vinod Kumar vs. Sohan Lal*

CT No.5608/1/9  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

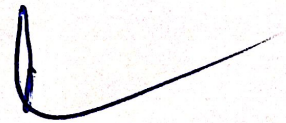
Present: None.

File perused.

Perusal of file reveals that matter is pending consideration before Hon'ble High Court of Delhi. In view of the same, matter stands adjourned.

Put up for further proceedings on 15.12.2020.

Court notice be issued to the parties to apprise the court about the status of the case.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*Harjinder Kaur vs. Ranjeet Singh*

CT No.11346/16  
PS: Hari Nagar

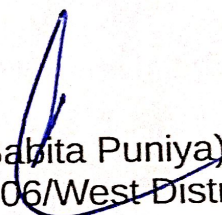
21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

File perused.

Perusal of file reveals that matter is at the stage of pre summoning evidence. Therefore, the matter stands adjourned in view of the office order issued by Hon'ble High Court of Delhi for 15.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

## **Cancellation Report**

FIR No.176/11  
PS: Mundka

21.08.2020

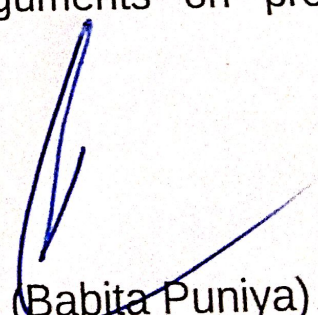
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Present: Ld. APP for State through VC.  
None for complainant.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the protest petition, however, none has been appearing on behalf of complainant since long, therefore, let court notice be issued to the complainant to either appear in person or through counsel on the NDOH, failing which adverse order shall be passed against him.

Put up on 15.12.2020 for arguments on protest petition.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Sandeep etc.**

FIR No.0080/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

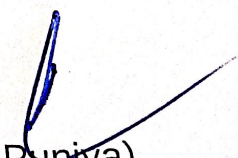
Present: Ld. APP for State through VC.  
None for accused persons.

File perused.

Perusal of file reveals that accused are running in JC in some other case. Therefore, let court notice be issued to Jail Superintendent to produce the accused persons through VC on NDOH with an endorsement that they are on bail in the present case.

Court notice be also issued to complainant and IO for NDOH.

Put up on 15.12.2020 for further proceedings.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Kapil Dev**

FIR No.541/08  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
Sh. Prakash Chander, Ld. Counsel for accused through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is listed for prosecution evidence. Therefore, matter stands adjourned in view of the office order issued by Hon'ble High Court of Delhi.  
Put up for PE on 21.10.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

## **Cancellation Report**

FIR No.398/15  
PS: Mundka

21.08.2020

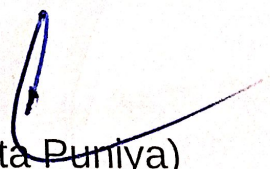
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Present: Ld. APP for State through VC.  
None for complainant.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of arguments on the application filed under section 173(8) r/w section 156(3) Cr.P.C., however, none has joined the proceedings on behalf of complainant. Therefore, matter stands adjourned for 15.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ranjeet Singh Billa**

FIR No.259/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that accused persons are sent to face the trial for the offence punishable under section 411 IPC which are compoundable within the scheme of Cr.P.C. Therefore, SHO concerned is directed to verify the address of the complainant/owner of the stolen property and the accused persons and submit the report on the NDOH.

Put up on 02.09.2020 before pre-lok adalat.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Shubham Kumar**

E-FIR No.25220/16  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

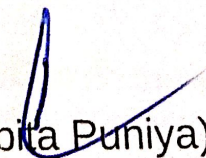
Present: Ld. APP for State through VC.  
Accused is stated to be in JC ( on bail in this case).

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that accused is sent to face the trial for the offence punishable under section 379/411 IPC which are compoundable within the scheme of Cr.P.C. Therefore, SHO concerned is directed to verify the address of the complainant/owner of the stolen property Sh. Damanpreet Singh and submit the report on the NDOH. Jail Superintendent is also directed to produce the accused through VC on NDOH.

Put up on 02.09.2020 before pre-lok adalat.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Manoj Kumar**

FIR No.451/15  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the abovementioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Daljeet Singh**

FIR No.434/12  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

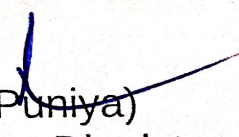
Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Let court notice be issued in terms of previous order to the SHO concerned to provide the status of FSL result.

Put up on 14.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Sunder Lal**

FIR No.149/13  
PS: Mundka

21.08.2020

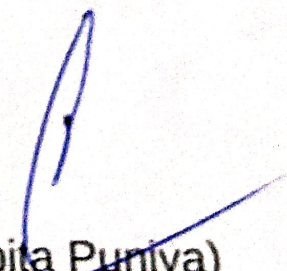
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Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the abovementioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***Daljeet Singh vs. Devender Singh***

CT No.1435/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

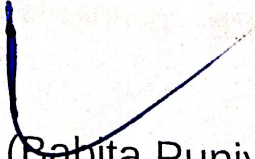
Present: Sh. Rahul Sharma, Ld. Counsel for complainant.  
None for IO.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that on the last date of hearing, IO had sought time to file the final report, however, he has not filed the report till date. Therefore, let IO be summoned to appear either in person or join the proceedings through VC.

Put up on 05.10.2020 for filing of status report.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Raghav**

E-FIR No.29988/16  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence. Further perusal of file reveals that complainant has expired. Therefore, SHO concerned is directed to file death verification report of complainant on NDOH.

Put up on 03.09.2020 for furnishing the death verification report of complainant.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Gurmeet Kaur**

FIR No.164/13  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

None for complainant.

File perused.

Perusal of file reveals that on the last date of hearing, Ld. Counsel for accused sought time to file the quashing petition before Hon'ble High Court of Delhi, however, today, none has joined the proceedings on behalf of the parties to apprise the court about the status of the quashing petition, if any filed before the Hon'ble High Court of Delhi. Therefore, let court notice be issued to both the parties for 15.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Kanwarjeet Singh**

FIR No.497/11  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.  
None for complainant.

File perused.

Perusal of file reveals that on the last date of hearing, both the parties had sought time to file the quashing petition before Hon'ble High Court of Delhi, however, today, none has joined the proceedings on behalf of the parties to apprise the court about the status of the quashing petition, if any, filed before the Hon'ble High Court of Delhi. Therefore, let court notice be issued to both the parties for 15.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Karanjit Singh vs. Varinder Kaur**

CT No.1924/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ms. Jatinder Marwa, Ld. Counsel for complainant.

**Court is convened through VC (CISCO Webex).**

It is stated by the Ld. Counsel that PF could not be filed due to lock-down.

Heard. File perused.

Put up on 11.12.2020 for pre-summoning evidence.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Gurvinderjeet Singh**

FIR No.408/16  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

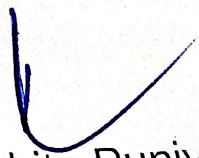
Present: Ld. APP for State through VC.  
None for accused.  
None for complainant.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that on 11.12.2019, both the parties had appeared before the court and sought some time to file the quashing petition. Let court notice be issued to both the parties to join the proceedings through VC and apprise the court about the status of quashing petition, if any filed before the Hon'ble High Court of Delhi.

Put up on 04.09.2020 for further proceedings.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*State vs. Ashu Chillar*

21.08.2020

FIR No.181/16  
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**  
File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Narender**

56

FIR No. ~~70~~/17

PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Pawan Kumar Gupta**

FIR No.476/18  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that on the last date of hearing, accused had appeared before the court and sought time to file the quashing petition before Hon'ble High Court of Delhi on the ground that matter has been settled, however, today, none has joined the proceedings on behalf of the accused. Therefore, let court notice be issued to the complainant as well as to the accused for NDOH.

Put up on 15.12.2020 for further proceedings.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Arun Gupta**

FIR No.122/12  
PS: Mundka

21.08.2020

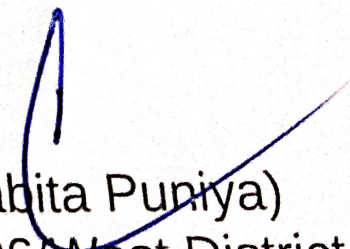
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Bahita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Simranjeet Singh**

FIR No.244/12  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 05.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Sanjeet Kumar vs. Unknown**

CC No.13/4/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

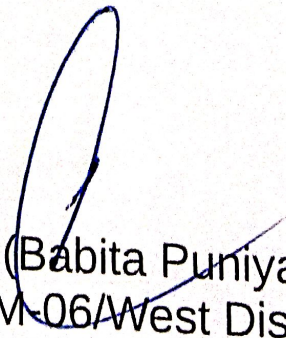
**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that on the last date of hearing, Ld. Counsel for the complainant had sought time to file the certain documents, however, he has not filed the same.

Last and final opportunity is granted to the complainant to file the documents.

Put up on 14.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Inderjeet Singh**

FIR No.258/18  
PS: Hari Nagar

21.08.2020

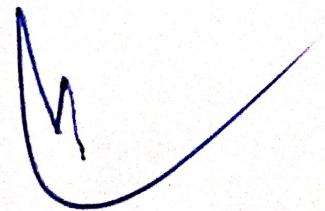
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Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that vide last order, IO was directed to be summoned to apprise the court about the main case, however, process could not be issued due to lock-down. Let summons be issued to the IO for 15.12.2020.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Dharam Mathur**

FIR No.760/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that vide last order, NBWs were directed to be issued against the accused, however, the same could not be issued due to lock-down.

Further perusal of file reveals that offence alleged against the accused is compoundable in nature. Therefore, SHO concerned is directed to verify the address of accused as well as complainant and submit the report on or before NDOH.

Put up on 03.09.2020 before pre lok adalat.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Mahesh Kumar**

FIR No.372/18  
PS: Mundka

21.08.2020

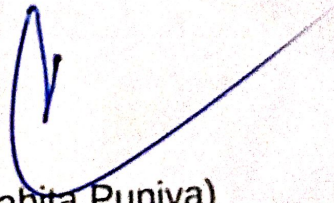
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Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 15.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Anil Kumar Chauhan**

FIR No.492/18  
PS: Mundka

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is listed for framing of notice, however, none has appeared on behalf of the accused. Therefore, put up on 15.12.2020 for framing of notice.



(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi

21.08.2020

**State vs. Pankaj Pandey etc.**

FIR No.37/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused person.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter was listed for orders on the misc. applications filed on behalf of accused, however, the file was not put up before the Court during lock-down. Therefore, let an explanation be called from Reader and Ahlmad on 03.09.2020.

Court notice be issued to Ld. Counsel for accused.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Amarjeet Singh**

FIR No.459/12  
PS: Hari Nagar

21.08.2020

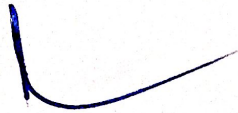
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 05.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*Sher Singh vs. Dhrup Dev Sharma*

CT No.5351/19  
PS: Hari Nagar

21.08.2020

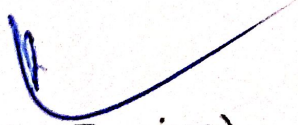
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence. Therefore, put up on 05.10.2020 for PSE in view of the above mentioned office order.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Sikander**

FIR No.357/15  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 05.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Jai Narayan**

FIR No.122/16  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for IO.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down.

Let previous order be complied afresh for 14.12.2020.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Beant Singh**

FIR No.623/13  
PS:Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 05.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***State vs. Shakil***

FIR No.227/12  
PS: Mundka

21.08.2020

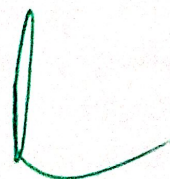
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***Ishwar Devi vs. Shankar Das***

CT No.22059/16  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence. Therefore, put up on 14.12.2020 for PSE in view of the above mentioned office order.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***State vs. Ravinder Kumar***

FIR No.487/15  
PS: Mundka

21.08.2020

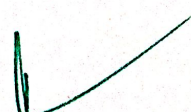
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 15.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*State vs. Rahis Ahmed*

FIR No.30/16  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Punjya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Gurdas Singh**

FIR No.575/15  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 14.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Punjya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ghanshyam**

FIR No.135/13  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 12.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***Rupender Kaur vs. Shilpa***

CT No.1222/17  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence. Therefore, put up on 14.12.2020 for PSE in view of the above mentioned office order.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Mukesh @ Sonu & Anr.**

FIR No.61/15  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that NBWs were directed to be issued against one of the accused namely Mukesh, however, same could not be issued due to lock-down.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up on 17.12.2020.

IO be summoned for NDOH.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Awesome Emmanuel & Ors.**

FIR No.64/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down.

Let previous order be complied afresh for 17.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***Rajinder Prasad vs. Suman Devi***

CC No.14717/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is listed for appearance of the complainant, however, none has joined the proceedings on behalf of complainant.

In the interest of justice no adverse order is being passed today against the complainant.

Let court notice be issued to the complainant asking him to either appear in person or through counsel failing which complaint shall be dismissed for non-prosecution and in default.

Put up on 17.12.2020 for further proceedings.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Naveen Dahiya & Ors.**

FIR No.192/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

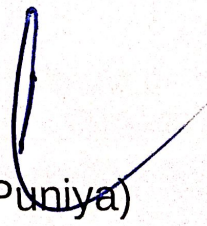
Present: Ld. APP for State.

Accused persons are stated to be in JC (on bail in this case).

**Court is convened through VC (CISCO Webex).**

Jail Superintendent is directed to produce the accused on 04.09.2020.

Put up for further proceedings on 04.09.2020.

  
(Babita Punia)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

## **Cancellation Report**

FIR No.509/14  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

File perused.

Let IO is directed to join the proceedings through VC

on NDOH.

Put up for further proceedings on 14.09.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

## **Untrace Report**

FIR No.460/15  
PS: Mundka

21.08.2020

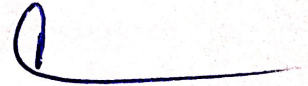
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down. ✓

Let previous order be complied afresh for 17.08.2020.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ranjeet Singh**

FIR No.530/13  
PS: Hari Nagar

21.08.2020

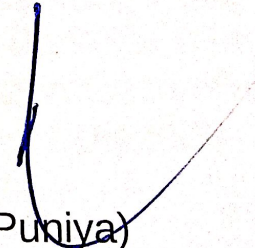
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Balwinder Singh**

FIR No.531/13  
PS: Hari Nagar

21.08.2020

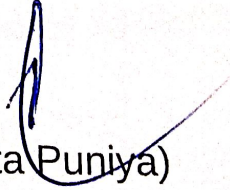
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Present: Ld. APP for State through VC.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.10.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Manish Kumar**

FIR No.297/17  
PS: Mundka

21.08.2020

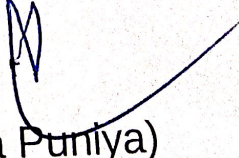
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Seema Sharma vs. Rajesh Sharma**

CC No.962/16  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

Be awaited for accused.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

2<sup>nd</sup> call


Present:

Ld. Counsel for complainant through VC.

None for accused.

**Court is convened through VC (CISCO Webex).**

Be awaited for accused.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

3<sup>rd</sup> call

Present:

None for complainant.

Sh. Pradeep Kumar, Ld. Counsel for accused through VC alongwith accused.

-2-

**Court is convened through VC (CISCO Webex).**

Ld. Counsel for accused seeks some time to file reply to the application filed on behalf of the complainant for summoning the witnesses.

Heard. Allowed.

Put up on consideration on the above stated application on 18.12.2020.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Mohd. Aftab**

FIR No.183/15  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that vide last order, process under section 82 Cr.P.C. were directed to be issued, however, same could not be issued due to lock-down.

Let previous order be complied afresh for 03.01.2021.

  
(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Untrace Report**

FIR No.573/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for complainant.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that on the last date of hearing, complainant had sought some time to file the protest petition, however, till date, he has not filed the same.

In the interest of justice, no adverse order is being passed today against him.

Put up for purpose fixed on 06.01.2021.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*State vs. Ravi Kumar etc.*

FIR No.1395/14  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present:

Ld. APP for State.

None for accused persons.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up for purpose fixed on 06.01.2021.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Umesh**

FIR No.869/15  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

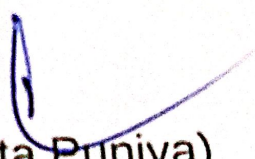
Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down.

Let previous order be complied afresh for 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Shokin etc.**

FIR No.374/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

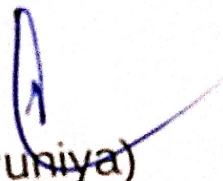
Present: Ld. APP for State.

None for accused persons.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock down.

Let previous order be complied afresh for 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Manjeet Singh**

FIR No.306/13  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

In the interest of justice, no adverse order is being passed today against the accused.

Put up for consideration on the application filed by the IO seeking condonation of delay in filing of challan on 17.11.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Suresh**

FIR No.176/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

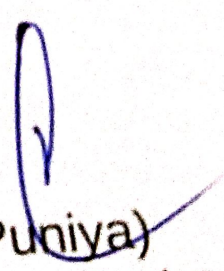
Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that matter is listed for scrutiny of documents, however, none has appeared on behalf of accused.

In the interest of justice, no adverse order is being passed today against the complainant.

Put up for purpose fixed on 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ajay**

FIR No.13/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

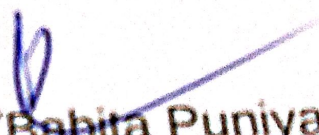
Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Let previous order be complied afresh for 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Manoj Kumar**

FIR No.132/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**  
Process could not be issued due to lock-down.  
Let previous order be complied afresh for 06.01.2021.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Om Prakash vs. Jyoti Gauba**

CC No.7125/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Let court notice be issued to complainant asking him to either appear in person or through counsel on the next date of hearing failing which adverse order shall be passed against him.

Put up on 06.01.2021 for consideration.

(Babita Puniya)

MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Amarbir Singh vs. Asha Rani**

CC No.7126/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Let court notice be issued to complainant asking him to either appear in person or through counsel on the next date of hearing failing which adverse order shall be passed against him.

Put up on 06.01.2021 for consideration.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Kuldeep**

FIR No.23/20  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused is stated to be on police bail.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Let previous order be complied afresh for 06.01.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Mohit**

FIR No.265/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Put up on 03.09.2020 before pre lok adalat.

Court notice be issued to all the concerned parties for

NDOH.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Akshay**

FIR No.18340/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Put up on 03.09.2020 before pre lok adalat.

Court notice be issued to all the concerned parties for

NDOH.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Vinod Kumar**

FIR No.376/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**  
Process could not be issued due to lock down.  
Let previous order be complied afresh for 06.01.2021.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Untrace Report**

FIR No.178/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

**Court is convened through VC (CISCO Webex).**  
Process could not be issued due to lock down.  
Let previous order be complied afresh for 17.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

*State vs. Kunwar Pal*

FIR No.369/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

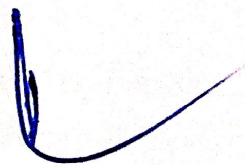
Accused stated to be on police bail.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let accused be summoned with notice to his surety through IO concerned for 06.01.2021.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Sahil**

FIR No.359/19  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

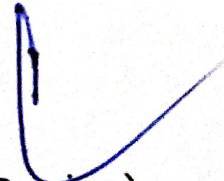
Accused stated to be on court bail.

**Court is convened through VC (CISCO Webex).**

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Let accused be summoned with notice to his surety through IO concerned for 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Harinder**

FIR No.348/17  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ranjita**

FIR No.232/18  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 18.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Sunil**

E-FIR No.464/19  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

**Court is convened through VC (CISCO Webex).**

Process could not be issued due to lock-down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020



**State vs. Aman Kumar**

FIR No.188/19  
PS: Mundka

21.08.2020

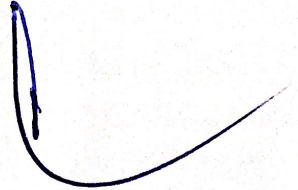
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 18.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

21.08.2020

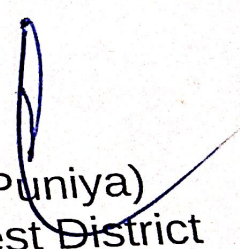
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 18.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Ranjit Singh etc**

FIR No.864/15  
PS: Hari Nagar

21.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.  
None for accused persons.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that quashing petition is pending consideration before Hon'ble High Court of Delhi.

Put up on 08.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Bhupender Singh**

FIR No.532/13  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

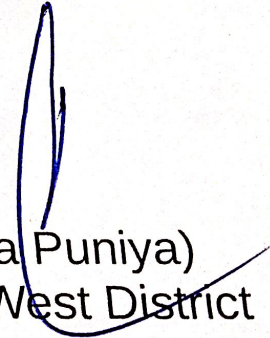
None for accused.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

In the interest of justice, no adverse order is being passed today against the accused.

Put up for SA on 07.09.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Mahender Pal Singh vs. Amarjeet Singh**

CC No.6419/1/12  
PS: Hari Nagar

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for the parties.

**Court is convened through VC (CISCO Webex).**

Heard. File perused.

In the interest of justice, no adverse order is being passed today against them.

Put up for arguments on the point of charge on 07.09.2020.

Court notice be issued to both the parties for NDOH.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**Untrace Report**

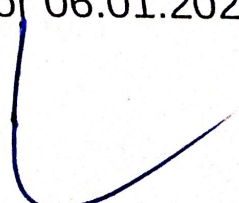
FIR No.551/18  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

**Court is convened through VC (CISCO Webex).**  
Process could not be issued due to lock-down.  
Let previous order be complied afresh for 06.01.2021.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

**State vs. Lal Gurjar**

FIR No.1505/14  
PS: Hari Nagar

21.08.2020

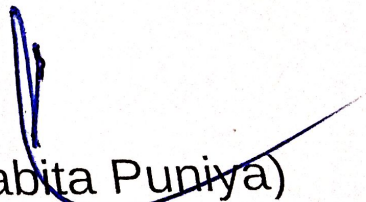
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Present: Ld. APP for State.  
None for accused.

**Court is convened through VC (CISCO Webex).**

File perused. Perusal of file reveals that on the last date of hearing, accused was absent. Today, also none has joined the proceedings on behalf of accused, however, in the interest of justice, no adverse order is being passed today against him.

Put up for purpose fixed on 18.12.2020.

  
(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020

***Raj Kumar vs. Nishit Aggrawal***

CT No.19555/16  
PS: Mundka

21.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

**Court is convened through VC (CISCO Webex).**

File perused.

Perusal of file reveals that matter is at the stage of pre-summoning evidence. Therefore, put up on 06.01.2021 for PSE in view of the above mentioned office order.

(Babita Puniya)  
MM-06/West District  
Tis Hazari Courts/Delhi  
21.08.2020